



2026:AHC:47926

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2685 of 2026

Jaswant Singh

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Akhilesh Yadav, Dileep Singh Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Dileep Singh Yadav, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.
2. The grievance of the writ petitioner is that he was appointed on the post of Constable on 20.02.1984. Thereafter, he was promoted on the post of Head Constable and superannuated on 31.08.2024, however, he has been paid computation of the income to the tune of Rs.6,13,334/- in place of Rs.12,00,000/- and the total family pension has been calculated to Rs.18,120/- in place of Rs.19,230/- along with other benefits.
3. Prayer in the present writ petition is for a direction to the respondents to rectify the error and to revise the benefits, which are liable to be paid and is admissible to the writ petitioner.
4. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner is to be decided at the first instance by Respondent no.4.
5. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.4, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.

March 10, 2026

N.S.Rathour

(Vikas Budhwar,J.)